the Accounts and the comments of the Comptroller and Auditor General of India thereon. (ii) Review by Government on the working of the above Corporation. (Placed in Library *See* No. LT-2141/48]

Report and Accounts (1996-97) of Bureau of Indian Standard New Delhi and

related papers.

खाद्य और उपभोक्ता मामलों के मंत्रालय में राज्यमंत्री श्री सत्यपाल सिंह यादवः श्रीमान् मैं निम्रलिखित पत्र सभा पल पर रखता हं :-

 भारतीय मानक ब्यूरो अधिनियम,1986 की धारा
के अधीन निम्रलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में):-

(i) 1996-97 के वर्ष के लिए भारतीय मानक ब्यूरों,नई दिल्ली का वार्षिक प्रतिवेदन और लेखे,लेखाओं पर लेखापरीक्षा प्रतिवेदन सहित।

(ii) उपर्युक्त ब्यूरों के कार्यकरण की सरकार द्वारा समीक्षा।

॥. ऊपर(i) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारणों को दर्शोने वाला विवरण (अंग्रेजी तथा हिन्दी में)।

> (पुस्तकालय में रखी देखिए सं, एल.टी.1865/98)

MESSAGES FROM THE LOK SABHA

- (I) The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 1998.
- (II) The Explosive Substances (Amendment) Bill, 1998.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business In Lok Sabha, I am directed to enclose the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 1998, as passed by Lok Sabha at its sitting held on the 17th December, 1998.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Explosive Substances (Amendment) Bill, 1998, as passed by the Lok Sabha at its sitting held on the 17th December, 1998.

Sir, I lay a copy of each pf the Bills on the Table of the House.

STATEMENTS OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI SATISHCHANDRA SITARAM PRADHAN (Maharashtra): Sir, I lay on the Table a copy each (in English and Hindi) of the Statements showing action taken by Government on the Recommendations contained in Chapter-I and Final replies of Chapter-V of the following Reports:—

- 98th Report (Seventh Lok Sabha) on Wasteful expenditure on procurement of imported aircraft spares and infructuous expenditure on procurement of defective ammunition.
- (2) 135th Report (Seventh Lok Sabha) on Badarpur Thermal Power Project Stage-II.
- (3) 176th Report (Seventh Lok Sabha) on Under utilisation of production capacity of an ordnance factory.
- (4) 19th Report (Eighth Lok ! on National Malaria Era Programme.

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- (5) 31st Report (Eighth Lok Sabha) on Jawahar Lal Nehru University.
- (6) 160th Report (Eighth Lok Sabha) on National Book Trust.
- (7) 177th Report (Eighth Lok Sabha) on Avoidable unnecessary imports.
- (8) 182nd Report (Eighth Lok Sabha) on Frauds committed by extra departmental staff.
- (9) 18th Report (Ninth Lok Sabha) on Defective ammunition.
- (10) 40th Report (Tenth Lok Sabha) on Working of Land and Development Office.

REPORT OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON COMMUNICTIONS

SHRIMATI VEENA VERMA (Madhya Pradesh): Sir, I lay on the Table a copy (in English and Hindi) of the Seventh Report of the Standing Committee on Communications on Working of All India Radio network relating to the Ministry of Information and Broadcasting.

ALLOCATION OF TIME FOR GOVERNMENT LEGISLATIVE BUSI-NESS

MR. CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held on Thursday, the 17th December, 1998, allotted time for Government Legislative Business as follows:—

	BUSINESS	TIME
		ALLOTTED
1.	Consideration and passing of—	
	(a) the Indian Majority (Amendment) Bill, 1997	1 Hour
	(b) the Administrators—General (Amendment) Bill. 1998	1 Hour
	(c) The Merchant Shipping (Second Amendment) Bill, 1998.	2 Hours
	(d) The Coffee (Amendment) Bill, 1998, as passed by Lok Sabha.	2 Hours
	(e) the North Eastern Council (Amendment) Bill, 1998,	2 Hours
	(f) The Patents. (Amendment) Bill, 1998	6 Hours
2.	Consideration and passing/return of the following Bills after they	
	have been passed by Lok Sabha:—	
	(a) The High Court and Supreme Court Judges (Salaries and	1 Hour
	Conditions of Service) Amendment Bill, 1998	
	(b) The Explosive Substances (Amendment) Bill, 1998.	1 Hour
	(c) The Leaders and Chief Whips of Recognised Parties and Groups	1 Hour
	in Parliament (Facilities) Bill, 1998.	
	(d) The Customs (Amendment) Bill, 1998	2 Hours
3.	Consideration and return of the following Bills after they have been	
5.		
	passed by Lok Sabha:—	
	(a) The Appropriation (No. 4) Bill, 1998—relating to Supplemen-	2 Hours
	tary Demands for Grants (General) for 1998-99.	
	(b) The Appropriation (Railways) No. 4 Bill, 1998-relating to	1 Hour
	Supplementary Demands for Grants (Railways) for 1998-99.	